

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/ADL.REG.-HCIND/ 870

Indore, Dated 24th March, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.


To,

Mr. Rajendra Sugandhi, Advocate
9, Aada Bazar,
Indore (M.P.).

Please refer to your application dated 07/03/2014, registered at our I.D. No. 29/2013-14, addressed to the undersigned regarding supply of information as to furnishing the copies of the proceeding dated 27/06/2013 and the draft order dated 27/06/2013 on record of R.P. No.67/2012 and the information as furnished by the office, is as under:-

- **As per the office report dated 19/03/2014 duly approved by the office, there is neither any proceeding order dated 27/06/2013 nor any draft order of the said date, on the record of R.P. No.67/2012 of this Court.**

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar of this Bench Registry) within thirty days of the issue of this order.


(A.V. MANDLOI)
**ADDITIONAL REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE**